

था कि जस्टिस कृष्णा अययर के जो सजेशन या रेकमेंडेशन थीं और पटीशन कमेटी की जो रेकमेंडेशन थीं वे आपने पूरी तरीके से इनकापोरिट नहीं किया और आप खुद कहे कि बहुत हद तक, यह हद का सवाल है वैन यू से जो अन-आर्गनाइज्ड है उनको जस्टिस मिलना चाहिए, लेकिन आपने इस आर्डिनंस में रखे हैं 50 वर्कर्स जिस कंस्ट्रक्शंस में काम करते हैं बिल्डिंग वर्कर्स कंस्ट्रक्शंस में और मेनली यह तो जस्टिस कृष्णा अययर जी भी नहीं बोले, कृष्ण सेठी नहीं बोले। यह मैंने एक ही एग्जंपल दिया, ऐसे बहुत से हैं।

† شری محمد سلیم:.... کب تک روکے رکھیگے

- جسٹس تو ملنا چاہئے۔ بلڈنگ کنسٹرکشن ورکس کو اور اپنے بل کو لے آئے۔ لیکن میرا کہنا یہ تھا کہ جسٹس کرشنا ایر کے جو سجیشنس یاریکمینیڈیشنس تھیں۔ وہ اپنے پورے طریقے سے انکار رپورٹ نہیں کیا اور آپ خود کہیں کہ بہت حد تک کا سوال ہے۔ "وین یو سے" جوان آرگنائزڈ ہیں انکو جسٹس ملنا چاہئے لیکن اپنے اس آرڈینینس میں رکھے ہیں۔ ۵۰ ورکرس جس کنسٹرکشن میں کام کرتے ہیں بلڈنگ ورکرس کنسٹرکشن میں اور مینلی یہ تو ایر جی بھی نہیں بولے۔ کرشن سیٹھی بھی نہیں بولے۔ یہ میں نے ایک ہی ایکڑ امپل دیا۔

ایسے بہت سے ہیں۔

THE DEPUTY CHAIRMAN: Mr. Salim, you made your objections very dear before this august body and the Minister concerned, to the best of his ability, tried to answer you. Now, this Ordinance will come up for discussion. At the time of withdrawal of the Bill, if

you so wish, I will give you permission to raise your objections, or to make your suggestions, whatever you may have.

#### MOU between the Government of India and Power Grid Corporation of India

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL)- Madam, I beg to lay on the Table a copy (in English and the Memorandum of Understand) between the Government of India (Ministry of Power) and Power Grid Corporation of India Limited, for the year 1995-%

[Placed in Library, See No, LT-8179 /

95]

I. Report and Accounts (1994-95) of the Small Industries Development Bank of India, Lucknow and related papers.

II. Report and Accounts (1994-95) of the Export-Import Bank of India, Bombay and related papers.

III. Notification of the Ministry of Finance (Deptt. of Economic Affairs)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL); Madam, I beg to lay on the Table

I. A copy each (in English and Hindi) of the following papers under-sub-section (5) of section 30 of the Small Industries Development Bank of India Act. 1989:—

Annual Report and Accounts of the Small Industries Development Bank of India. Lucknow, for the year 1994-95, together with the Auditors' report on the Accounts, (ii) Review by Government on the working of the above Bank.

I Placed in Library, See No. LT-8291 /

95]

II. A copy each (in English and Hindi) of the following papers under-sub-section (5) of section 19 and sub-

*of Time*

section (5) of section 24 of the Export-Import Bank of India Act, 1981:—

- (i) Thirteenth Annual Report and Accounts of the Export-Import Bank of India, Bombay, for the year 1994-95, together with the Auditors' report on the Accounts.
- (ii) Review by Government on the working of the above Bank.

[Placed in Library, See No. LT-8290 /

95]

III. A copy (in English and Hindi) of the Ministry of Finance Department of economic Affairs. Notification G.S.R. No. 629(E), dated the 11th September, 1995, publishing the Securities and Exchange Board of India Appellate Tribunal (Procedure) Rules, 1995, under Section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library, See No. LT-

8289/95]

#### REPORTS OF THE COMMITTEE ON HOME AFFAIRS

SHRI RAJNI RANJAN SAHU (Bihar): Madam, I beg to lay on the Table the Twenty-third and Twenty-fourth Reports (in English and Hindi) of the Committee on Home Affairs on the Arbitration and Conciliation Bill, 1995, and the Election Commission (Charging of Expenses on the Consolidated Fund of India) Bill, 1994, respectively.

#### MOTION FOR EXTENSION OF TIME FOR PRESENTATION OF THE REPORT OF THE SELECT COMMITTEE OF THE RAJYA SABHA ON THE PATENTS (AMENDMENT) BILL, 1995

SHRI V. NARAYANASAMY (Pondicherry): Madam I beg to move the

*Amendment Bill, 1995*

following Motion: "That the time appointed for presentation of the Report of the Select Committee of the Rajya Sabha on the Patents (Amendment) Bill, 1995 be extended upto the last day of the first week of the Hundred and Seventy Sixth Session of the Rajya Sabha."

*The question was put and the motion was adopted.*

THE DEPUTY CHAIRMAN: Shri V. Gopalsamy. Shri Gopalsamy, please abide by the time.

विपक्ष के नेता (श्री सिकन्दर बख्त) : सदर साहिबा, मैंने दरखास्त की थी कि मैं काश्मीर का सवाल उठाऊंगा ... (व्यवधान) ... अब यहां ऐसा हो रहा है ... (व्यवधान) ... कि पार्लियामेंट्री अथॉरिटी बराबर इग्नोर हो रही है और इस दफा प्राइम मिनिस्टर साहब ने एक फॉरेन लैंड में, हमारे पार्लियामेंट में जो यूनैनिमसली पास किए हुए था रेज़ोल्यूशन उसकी टोटली खिलाफवर्ती की है . ... (व्यवधान) ... मैं यह कह रहा हूँ ... (व्यवधान)

انیتا وپکش "شری سکندر بخت": صدر

صاحبہ میں نے درخواست کی تھی کہ میں کشمیر

کا سوال اٹھاؤنگا ... "مداخلت" ... اب یہاں ایسا

ہو رہا ہے ... "مداخلت" ... کہ پارلیمنٹری

اتھارٹی برابر اگنور ہو رہی ہے اور اس دفعہ پرائم

منسٹر صاحب نے ایک فارن لینڈ میں ہماری

پارلیمنٹ میں جو یونینی ملی پاس کئے ہوئے

تھارزولوشن اسکی ٹوٹلی خلاف ورزی کی ہے

... "مداخلت" ... میں یہ کہہ رہا ہوں

... "مداخلت" ...

SHRI V. GOPALSAMY (Tamil Nadu): Madam, you have called me. (*Interruptions*)